

Case :- CONSOLIDATION No. - 802 of 2015

Petitioner :- Ram Nath And Ors.

Respondent :- Deputy Director Of Consolidation District Hardoi And Ors.

Counsel for Petitioner :- Chandra Has Mishra

Counsel for Respondent :- C.S.C., Vishun Narayan

Hon'ble Jaspreet Singh,J.

Sri Chandra Has Mishra, learned counsel for the petitioners sent an illness slip.

Sri Vishun Narayan, learned counsel for the private respondents submits that Sri Chandra Has Mishra is present outside the Court yet has sent an illness slip.

The Court had required Sri Vishun Narayan to call Sri Chandra Has Mishra who has now appeared and he was put to a specific query whether he is appearing in W.P. No. 802 (Consolidation) of 2015. He submits that he does appear in the matter and he further submits that though he had come to the Court but now he is having a headache, therefore, he has sent an illness slip.

This act of Sri Chandra Has Mishra is deprecated and it is absolutely unacceptable that once a counsel is present in the Court he ought not to have sent an illness slip, such practice cannot be accepted.

If at all the learned counsel for the petitioner was not well, he could himself had stood up and inform the Court rather to have sent an illness slip in the morning and remain in the Court premises throughout the day.

It is in these circumstances that the counsel for the respondent had raised an objection which is well justified and the act and conduct of Sri Chandra Has Mishra does not go well with this Court.

Sri Chandra Has Mishra has remain unapologetic and has made submissions to justify his conduct which is not acceptable to the Court.

In the aforesaid facts and circumstances, where the learned counsel for the petitioner is reluctant to argue, for the aforesaid reasons, the matter is being adjourned for 20.08.2021.

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It is made clear that no further adjournment shall be granted to either of the parties and in case if the petitioner or his counsel has any difficulty, they can make alternate arrangements.

A copy of this order may also be forwarded to the Chairman of the Elders Committee of the Oudh Bar Association to inform the Committee how the members of the Bar are behaving and indulging in such unfair practice.

Order Date :- 13.8.2021

Asheesh